

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

of the undertaking given above, this Original Application may be registered and a number be given.

Seant
25/6/2002
MEMBER (JUDICIAL)

Or. No. 1
Or. No. 2 dated 2.7.2002

Heard Shri B.K.Biswal, Advocate for the Applicant and Shri S.Behera, Addl. Standing Counsel for the Respondents.

Applicant, claiming himself to be the adopted son of one Bidyadhar Nayak, Sorter, RMS, Bhubaneswar, has filed this O.A. praying for grant of family pension. He must substantiate his case before the authorities/Respondents in order to get the family pension benefit. In this view of the matter, this Original Application is disposed of, at the stage of admission, with direction to Respondents to examine the grievance of the Applicant, as raised in the present Original Application, within a period of three months hence and communicate the decision thereon within the said period of three months.

along with copies of
Send copies of this order/O.A. to
Respondents at the cost of the Applicant; on whose
behalf Shri Biswal Advocate undertakes to
file the required postages by 5.7.2002. Upon
filing of the required postages, as directed
above, free copies of the order be made
available to the counsels of both sides.

Seant
27/7/2002
MEMBER (JUDICIAL)

Cr. No. 1

Defects removed.
Application registered.

For Admonition -
copy served.

Bewen

1/7/02
Postal requisites filed.

The Copy of order
of 2/7/02 and O.A. copy
served to all the despatched
by Regd. A.R.D. Posts.

The same copy served
to the counsels for both
sides.

Regd.
S.D.

my
4/7/02